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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

....

O. A. No. 2616/2004
M. A. No. 2171/2004

New Delhi, this the 29th day of October, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

1. Tara Chand s/o Mohan Lal
2. Jagbir Singh Yadav s/o Mohan Singh
3. Sunder Singh s/o Ami Singh
4. Nathaniyal
5. Mir Singh s/o Net Ram

(All working as Daftaries in Ministry of External Affairs,
South Block, New Delhi) ...Applicants

(By Advocate: Shri S.N. Anand)

-versus-

1. Union of India through
Secretary,
Ministry of External Affairs,
South Block, New Delhi.
2. The Joint Secretary (Administration)
Ministry of External Affairs,
South Block, New Delhi. ...Respondents

ORDER (ORAL)

By Justice V.S. Aggarwal, Chairman:

MA No. 2171/2004

MA is allowed, subject to just exceptions. Filing of the joint application is permitted.

OA No. 2616/2004

Applicants seek a direction to the respondents to immediately revise and re-issue the upto date seniority list of Peons/Daftaries in the Ministry of External Affairs. They also seek a direction to the respondents to prepare the eligibility list

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of educationally qualified Group-D officials as prescribed in DOP&T OM dated 4.3.2002 and operate the same.

2. We are informed that applicants had submitted various representations in this regard. A copy of one such representation is at Annexure A-4.

3. At this stage, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause before disposing of the present application. It is directed that respondent no. 2 would consider the representation and claims of the applicants and pass an appropriate speaking order preferably within six months from the date of receipt of the certified copy of the present order and communicate it to the applicants. We make it clear that nothing said herein is an expression of opinion on the merits of the matter.



(S.A.Singh)
Member (A)



(V.S.Agarwal)
Chairman

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